

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP (IB) NO. 53/Chd/Hry/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:

SRJ Peety Steels Pvt. Ltd. having its
registered office at D-51/1/2, Addnl, MIDC Area,
PO Box No. 26, Jalna, Maharashtra-431203. ... Petitioner/Operational Creditor

Vs.

M/s. POSCO Engineering and
Construction India Pvt. Ltd. having its registered
office at 7th Floor, Tower-B, BPTP Park, Central
Building , Sector 30, Gurugram, Haryana-122001 ... Respondent/Corporate Debtor

Date of Order: 21.09.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner : Mr. J.S. Bhatia, Advocate.
For the respondent : Mr. Vivek Sharma, Advocate.

ORDER (Oral)

Learned counsel for the respondent has handed over to the learned
counsel for the petitioner a Demand Draft bearing No. 006180 dated 18.09.2017 for
₹ 1,50,000/- of the HDFC Bank drawn in favour of the petitioner which is accepted.
The learned counsel for the petitioner, therefore, seeks and is permitted to withdraw
the instant petition, the claim having been settled. Dismissed as withdrawn.

Sd/-
(Justice R.P.Nagrath)
(Member (Judicial))

September 21, 2017
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